

Government of India
Ministry of communications & IT
Department of telecommunications
(WPC Wing)

No. L-14040/06/2013-NTG

Dated 22nd August, 2013

The Secretary,
Telecom Regulatory Authority of India,
Mahanagar, Doordarshan Bhawan,
Jawaharlal Lal Nehru Marg, (Old Minto Road)
New Delhi-110002

Subject: Trading of spectrum

Sir,

Undersigned is directed to refer to TRAI's recommendations of May 2010 and recommendations of April 2012 wherein TRAI had made certain recommendations on spectrum trading. In April, 2012, TRAI had recommended, among others, that spectrum trading should be allowed between spectrum holders having obtained spectrum through auction or having paid auction determined price for the spectrum held by them, only for the limited purpose of frequency reconfiguration (arranging spectrum in a contiguous band). (Para 3.186).

2. It has now been decided that spectrum will be made available only through market related process. Also spectrum allotted through auction process is now liberalised.

3. TRAI is requested to provide their recommendations in terms of clause 11 (1) (a) of TRAI Act 1997, as amended by TRAI Amendment Act, 2000, on trading of spectrum which inter- alia may include conditions & timing for permitting trading of spectrum obtained through auction, quantity of spectrum for trading by an operator, revenue payable apart from legal, regulatory & technical frame work. TRAI may also consider any other item on the subject .

Yours faithfully,



(R. B. Prasad)

Joint Wireless Adviser